

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

THIRTY-FOURTH REPORT

(Presented on 5.3.2008)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.

2. The Committee met on 3 March, 2008 for –

- I. Further examination of the Constitution (Amendment) Bill (Amendment of article 371D) under rule 294(1)(a) of the Rules of Procedure.
- II. Examination of four Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
- III. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Further examination of the Constitution (Amendment) Bill

3. The Committee further examined the Constitution (Amendment) Bill, 2007 (Amendment of article 371D) by Shri L. Rajagopal, M.P.

The Bill seeks to amend the Constitution with a view to reserve twenty per cent. of the local cadre posts to be filled by direct recruitment in the city of Hyderabad under Government of Andhra Pradesh in favour of local candidates of the city of Hyderabad and the remaining eighty per cent. posts in favour of residents of Andhra Pradesh.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

Examination of the Constitution (Amendment) Bills

4. The Committee examined the following four Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2007
(Insertion of new article 21B)
by Shri L. Rajagopal, M.P.

The Bill seeks to amend the Constitution with a view to make right to shelter a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2008
(Amendment of article 15, etc.) by
Shri Haribhau Rathod, M.P.

The Bill seeks to amend the Constitution with a view to provide that the President shall, by public notification, specify the tribes or tribal communities or parts of or group within tribes or tribal communities which shall be deemed to be Scheduled Denotified Tribes and Nomadic Tribes. It further provides for:-

- (a) reservation in services and posts under the State; and
(b) reservation of seats in the House of the People and Legislative Assemblies of the States

in favour of persons belonging to Scheduled Denotified Tribes and Nomadic Tribes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2008
(Amendment of the Eleventh Schedule) by
Shri C.K. Chandrappan, M.P.

The Bill seeks to amend the Eleventh Schedule to the Constitution with a view to provide that the task of maintenance and welfare of senior citizens including running of 'senior citizens homes' and 'day care centres' for senior citizens be handed over to gram panchayats.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2008
(Insertion of new article 45A) by
Shri C.K. Chandrappan, M.P.

The Bill seeks to amend the Constitution with a view to protect the children, below the age of eighteen years, from all form of corporal punishment by any person.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Committee considered classification and allocation of time in respect of thirteen Bills as shown in the Appendices.

6. After considering all aspects of the Bills, the Committee recommend that eleven Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining two Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

7. The Committee recommend that-

- (i) Shri L. Rajagopal may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 3 above;
- (ii) Sarvashri L. Rajagopal, Haribhau Rathod and C.K. Chandrappan be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2) and (3), respectively, of paragraph 4 above ;
- (iii) Shri C.K. Chandrappan may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (4) of paragraph 4 above; and
- (iv) the classification and allocation of time to thirteen Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

3 March 2008

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CHARNJIT SINGH ATWAL

*Chairman,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX-I

(See para 6 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member- in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Compulsory Registration of Marriages Bill, 2007 by Shri L. Rajagopal, M.P.	33 of 2007	A	2 hours
2.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2007 by Shri L. Rajagopal, M.P.	39 of 2007	A	2 hours
3.	The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Vijayawada) Bill, 2007 by Shri L. Rajagopal, M.P.	76 of 2007	A	2 hours
4.	The National Commission for Youth Bill, 2007 by Shri Alok Kumar Mehta, M.P.	68 of 2007	A	2 hours
5.	The Displaced Farmers (Rehabilitation and Other Facilities) Bill, 2007 by Shri Hansraj Gangaramji Ahir, M.P.	80 of 2007	A	2 hours
6.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2007 (<u>Amendment of the Schedule</u>) by Shri Hansraj Gangaramji Ahir, M.P.	74 of 2007	A	2 hours
7.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2007 (<u>Amendment of the Schedule</u>) by Shri Hansraj Gangaramji Ahir, M.P.	75 of 2007	A	2 hours
8.	The Constitution (Amendment) Bill, 2007 (<u>Amendment of the Eighth Schedule</u>) by Syed Shahnawaz Hussain, M.P.	78 of 2007	A	2 hours
9.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2007 (<u>Amendment of the Schedule</u>) by Shri Tapir Gao, M.P.	79 of 2007	A	2 hours
10.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2007 (<u>Amendment of the Schedule</u>) by Dr. R. Senthil, M.P.	83 of 2007	A	2 hours
11.	The Constitution (Amendment) Bill, 2007 (<u>Insertion of new article 24A</u>) by Shri Mohan Singh, M.P.	82 of 2007	A	2 hours

APPENDIX-II

(See para 6 of the Report)

(List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Prohibition on Use of Caste or Religious Title Bill, 2007 by Shri L. Rajagopal, M.P.	42 of 2007	B	2 hours
2.	The Motor Vehicles (Amendment) Bill, 2007 (<u>Amendment of section 129</u>) by Dr. R. Senthil, M.P.	81 of 2007	B	2 hours